

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4088

ANSWERED ON:03.12.2010

LAND ALLOTMENT TO SCHOOLS INSTITUTIONS BY DDA

Laguri Shri Yashbant Narayan Singh;Rajaram Shri Wakchaure Bhausahab;Thakor Shri Jagdish;Yadav Shri M. Anjan Kumar

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Delhi Development Authority (DDA) has allotted land to schools and other institutions on priority and at concessional rates;
- (b) if so, the names of such institutions alongwith terms and conditions thereof;
- (c) the present status in regard to compliance of terms of conditions/norms;
- (d) whether the DDA has failed to enforce the terms and conditions on such institutions; and
- (e) if so, the stringent measures taken for enforcement of terms of condition/quota norms and the action taken/to be taken against the institutions for violating such norms?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) &(b): Delhi Development Authority (DDA) has reported that it has allotted land to schools, hospitals and other institutions at zonal variant / concessional rates as per relevant provisions of the DDA (Disposal of Developed Nazul Land) Rules, 1981. Details of such allotment made since 1.1.2005 is at Annexure. The terms and conditions of allotment include the premium and ground rent to be paid, the purpose of allotment, conditions regarding construction, sale, transfer, etc., provisions regarding execution of lease deed, utilization of trees existing on the allotted land, time limit for payment of dues, consequences of violation of terms and conditions of allotment, etc. which are elaborated in detail either through allotment letter or subsequently through lease deed, Agreement of Lease or Memorandum of Agreement etc.

(c) to (e): DDA has reported that the allottees are required to adhere to the terms and conditions of allotment . Whenever any violation comes to its notice, appropriate action is taken as per the terms and conditions of the allotment / lease deed.